

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court Of Judicature At Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 147530/2021 - EXEMPTION FROM FILING O.T.
IA No. 72519/2021 - EXEMPTION FROM FILING O.T.
IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 23745/2021 (II)

Date : 05-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HRISHIKESH ROYFor Petitioner(s) Mr. Arpit Shukla, AOR
Mr. Tushar Agarwal, Adv.Mr. Shariq Ahmed, Adv
Mr. Tariq Ahmed, Adv.
Mr. Sunil Kumar Verma, AoRFor Respondent(s) Mr. Shashank Shekhar Singh, AOR
Mr. Arjun Singh AdvUPON hearing the counsel the Court made the following
O R D E RIn view of the letter circulated by learned
counsel for the Respondent No.1 seeking adjournment due to
personal difficulty, list after one week.(Geeta Ahuja)
Court Master(Anand Prakash)
Court Master